

CENTRAL ADMINISTRATIVE TRIBUNAL: MUMBAI BENCH: MUMBAI

ORIGINAL APPLICATION NUMBER 1215 OF 1993

FRIDAY, THIS THE 9TH DAY OF JULY, 1999.

Shri Justice S.Venkataraman, .. Vice-Chairman.

Shri S.K.Ghosal, .. Member(A) ..

Y.S.R.P.Prakash,
Plant Operator (QII-V&T/E)
ROD, DHRUVA, Romg Complex,
BARC P.O. Bombay-400 085 .. Applicant.

(In Person - absent)

v.

1. Controller,
BARC Administration
(Personnel Division)
Central Complex, BARC P.O.
Bombay-85.

2. Reactor Superintendent (D),
(ROD Management)
O/o Head, ROD, ROMG Complex,
BARC P.O., Bombay-400 085. ... Respondents

(By Standing Counsel Shri Ranganathan)

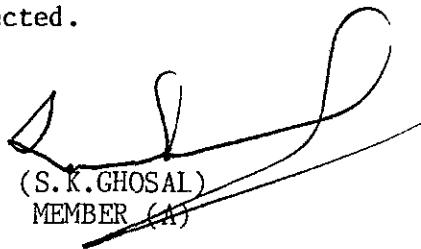
O R D E R

Justice S.Venkataraman, Vice-Chairman:-

Neither the applicant nor any counsel appears for him. SriRanganathan for respondents' counsel present. Learned counsel for the respondent submits that the application is not at all signed by the applicant and it is also not filed by any counsel having vakalath from the applicant and as such the application itself is not maintainable. We see from the application that the applicant is one Sri Y.S.R.P.Prakash, but the application is signed by one Sri Chacko Jacob purporting to be an agent.

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He does not also state that he has got any power of attorney from the applicant. The application is also not attested by any Advocate. It is, therefore, patent that the application as filed is not maintainable. The application is, therefore rejected.



(S.K.GHOSAL)
MEMBER (A)



(S. VENKATARAMAN)
VICE-CHAIRMAN.

np/